

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 327/2002

New Delhi, this day the 4th March, 2002

HON'BLE MR. S.A.T. RIZVI, MEMBER (A)

Shri Vipul Kulshrestha,
Deputy Director,
Office of the Chief Engineer,
North Zone,
All India Radio & Doordarshan,
Man Singh Road,
New Delhi

... Applicant

(By Advocate : Shri B.S. Jain)

Versus

1. Union of India through
Secretary,
Ministry of I & B,
Shastry Bhawan, New Delhi
2. Director General,
All India Radio,
Akashwani Bhawan,
Parliament Street,
New Delhi
3. The Chief Engineer,
North Zone,
All India Radio & Doordarshan,
Man Singh Road,
New Delhi
4. Director General,
Doordarshan, Mandi House,
New Delhi

... Respondents

(Shri D.K. Gupta, UDC, Departmental Representative)

O R D E R (ORAL)

Heard the learned counsel.

2. The applicant sent in his notice of resignation from the post of Deputy Director (E) on 9.5.2001 (Annexure-A). In the aforesaid notice, the applicant has indicated that his resignation may be accepted by the respondents w.e.f. 16.8.2001. There has been no

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(2)

response from the respondents despite a series of representations filed by the applicant including the representation dated 14.11.2001 which was addressed to the PMO.

3. The departmental representative present in the court informs that a reply on behalf of the respondents is likely to be filed in the near future. He is not in a position to indicate a definite time frame within which the reply would be filed.

4. Having regard to the submissions made by the learned counsel and the nature of grievance disclosed in the O.A., I am inclined to feel that the interest of justice will be duly met if the present OA is disposed of at this very stage with a direction to the respondents to consider the various representations filed on behalf of the applicant and pass a speaking & and in any event & and a reasoned order thereon expeditiously / within a period of one month from the date of receipt of a copy of this order. For considering the claim of the applicant, the present OA will also be taken into consideration as a representation. I direct accordingly.

5. The present OA is disposed of in the aforesated terms.


(S.A.T. RIZVI)
MEMBER (A)

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